

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 336 of 2020

IN THE MATTER OF:

EIH Ltd.

....Appellant

Vs.

Subodh Kumar Agrawal & Ors.

....Respondents

Present:

For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Abhijit Sinha, Mr. Arijit Mazumdar, Mr. Saikat Sarkar, Ms. Akanksha Kaushik and Mr. Shambo Nandy, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Rishab Kapoor, Mr. Shikhar Singh, Mr. Gyanendra Kumar and Mr. Robin Grover, Advocates for R-2, 3. Mr. Pankaj Vivek and Ms. Bidyarani, Advocates for Caveator (Bank of Baroda)

ORDER

26.02.2020: Issue Notice.

Notice on behalf of Respondent no. 2, 3 is accepted by Mr. Ramji Srinivasan, Sr. Advocate. No further notice is to be issued on them.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Caveat is filed by Mr. Pankaj Vivek who represents the Caveator - Bank of Baroda. Since Bank of Baroda is not impleaded as party, caveat No. 129/2020 stands discharged.

List this appeal 'for admission (after notice)' on **20rd March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn

Company Appeal (AT) (Ins) No. 336 of 2020